

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1682

ANSWERED ON:10.08.2011

PERFORMANCE OF MID DAY MEAL SCHEME

Haque Shri Sk. Saidul; Jagannath Dr. M.; Kishor Shri Kamal ; Kumar Shri Kaushalendra; Majumdar Shri Prasanta Kumar; Natarajan Shri P.R.; Sharma Shri Jagdish; Singh Rajkumari Ratna; Sinh Dr. Sanjay; Tirkey Shri Manohar

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has recently reviewed the performance of Mid Day Meal Scheme (MDMS) in the country;
- (b) if so, the details thereof;
- (c) the achievements made by each State/UT during the last three years under said scheme;
- (d) the details of funds allocated/utilised under the said scheme by the States/UTs during the last three years and the current year;
- (e) whether any instances of misuse of foodgrains and other irregularities under MDMS have come to the notice of Government; and
- (f) if so, the details thereof, State-wise and the action taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) & (b): The Central Government has recently reviewed the Mid Day Meal Scheme in all States/ UTs through the meetings of Programme Approval Board; National Steering-cum-Monitoring Committee; and Field visits to Uttar Pradesh, Orissa, Delhi, Arunachal Pradesh, Assam, Rajasthan, Meghalaya, Tripura and West Bengal.

(c) & (d): The number of children and institutions covered under the Scheme during 2008-09 to 2010-11 is at Annexure -I. The details of funds allocated/utilised under the said scheme by the States/UTs during the last three years and the current year is at Annexure - II.

(e) & (f): Since 01.01.2010, 29 complaints pertaining to irregularities in Mid-Day-Meal Scheme such as, not serving mid day meals regularly, false enrollment of students, involvement of teachers in the Scheme (11), corruption/misappropriation of funds (7), serving poor quality meals (8), non-coverage of schools (2), and non-payment of cooking cost (1) have been received (Annexure-III). These complaints were referred to the State Governments; who have taken action on 16/29 of these complaints. 4 complaints of irregularities and 4 cases of poor quality were found baseless; in other cases, the State Governments have taken necessary action which includes recovery from Gram Pradhan, suspension of the erring officials and compensating children as per the directions of the Court.